

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A.No. 569/94.

Dt. of Decision : 23.5.94.

Masarapu Satish Naidu

.. Applicant.

Vs

1. Union of India rep. by its Secretary, Ministry of Personnel, and Training, New Delhi.
2. Union of Public Service Commission, rep. by its Secretary, Dholpur House, New Delhi. .. Respondents.

Counsel for the Applicant : Mr. K.K. Chakravarthy

Counsel for the Respondents : Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

501 ..2

To

1. The Secretary, Union of India,
Ministry of Personnel and Training, New Delhi.
2. The Secretary, U.P.S.C. Dholpur House, New Delhi.
3. One copy to Mr. K.K.Chakravathy, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
5. One spare copy.
6. ~~One copy to Library, CAT.Hyd.~~

pvm

O.A. No. 569/94

Interim Order

As per the Hon'ble Sri Justice V. Neeladri Rao,
Vice Chairman.

Admit.
The applicant herein claims that he is OBC and he submitted his application for Civil Services Examination, 1994 within time. R-2, the UPSC addressed a letter dt. 6-5-94 to the applicant requiring him to submit the proof to the effect that he is the applicant in OA before the Tribunal or a petitioner in a Writ Petition in the High Court. The applicant in O.A. 570/94 on the file of this Bench also received similar letters from the UPSC. For the reasons stated in the order dt. 23-5-94 in O.A. No. 570/94 it is just and proper to issue the following interim direction even in this O.A.

2. The UPSC is restrained from rejecting the application of the applicant for Civil Services Examination, 1994 per se on the ground that he crossed 28 years, if he had not completed 33 years by the requisite date, and/or that he availed maximum attempts. If the applicant is otherwise ~~is~~ eligible for the said examination, UPSC i.e. R-2 herein has to make necessary arrangements to send the Hall-Ticket to the applicant, for appearing for the Preliminary Examination of Civil Services Examination, 1994. But until further orders the result of the applicant, on the basis of his performance in the said examination should not be published.

(R. Rangarajan)
Member (A)

(V. Neeladri Rao)
Vice Chairman

Dt. May 23, 1994
Dictated in Open Court

kmv

Prabu
23-5-94
Deputy Registrar ()

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 23-5-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in
O.A.No. 569/8

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

